हानि के कारण उड़ीसा में यूरिया की उपलब्धि थोड़ी प्रभावित हुई थी। तथापि, कमी को घ्रायातों से पूरा किया जा रहा है।

सिंगल सुपर फास्फेट की उपलब्धि इस क्षेत्र में उत्पादन में बाधा के कारण प्रभावित हुई है । सिंगल सुपर फास्फेट की कम ग्रापूर्ति के कारण प्रभावित राज्य सामान्यतः मध्य प्रदेश, महाराष्ट्र, उड़ीसा, पिक्चिन बंगाल ग्रीर उत्तर प्रदेश हैं । प्रभावित राज्यों में फास्फेट की जरूरत को पूरा करने के लिये ग्रायातित हो ए पी उवंस्कों की ग्राप्रियों कर ही एयी हैं।

(घ) इस तमय डाई अमोनियम फास्फेट, जूरिया, सिंगल सुपर फास्फेट, म्यूरिएट आफ योटाश एवं काम्पलैक्सों की तरह के नियंत्रित उर्वरक सभी किसानों को रियायती दरों पर उपलब्ध कराये जा रहं हैं।

## Nitric Acid Plant

3083. SHRI SATISH PRADHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that RCF (Rashiriya Chemicals and Fertilizer) is operating Nitric Acid Plant without the catchment gauze resulting in enormous loss of platinum Rhodium running crores of rupees;
  - (b) if so, the details thereof;
- (c) the reasons for discontinuation of use of catchment gauze required for operation of Nitric Acid Plant; and
- (d) whether any irregularity is observed in supply of catchment gauze and if so, the details thereof including action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) From 7th January, 1992, Rashtriya Chemicals & Fertilizers Ltd. (RCF) are not using the catchment gauge in its nitric acid plant of 750 tonnes per day capacity. RCF is taking

necessary action to avoid loss in this regard.

The contract with the supplier of the catchment gauze has been terminated by RCF consequent upon certain irregularties, including production of allegedly false test reports regarding the quality and the metal content in the catchment guaze. The CBI has been requested to investigate the case.

## Recoveries from M/s. Hoechst and Carews

3084. MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that large recoveries amounting to lakhs of rupees have to be made from M/s. Hoechst (India) Limited and M/s. Carews Co. into D.P.E.A.;
- (b) if so, what are the reasons for the accumulation of such a huge amount to be recovered from these companies;
- (c) whether the timely payment were not made by M/s. Hoechst (India) Ltd. and M/s. Carews Co.;
- (d) if so, what action has been taken against the company and the person responsible for it; and
- (e) what measures Government have taken or proposed to take to recover the amount from these companies?

THE MINISTER OF STATE IN THE OF MINISTRY CHEMICALS AND FERTILIZERS (SHRI CHINTA HAN): (a) to (e) The liability into Drugs Price Equilisation Account against M/s. Hoechst and M/s. Carews has been tentatively worked out to Rs. 77.81 and 7.10 crores (including overcharging during the currency of DPCO, 1987) respectively. The liability of M/s. Hoechst have been accrued due to over-charging of prices of bulk drugs and formulations fixed in 1980-81 under DPCO, 1979. The company went to Court and got stay against the prices fixed by Government. The Supreme Court give the decision in Government's favour in April/May, 1987. The tentative Fability of M/s. Hoechst was assessed by special team as Rs. 4.58 crores